

(b) whether it is also a fact that the Federation of Life Insurance Corporation Class I Officers accepted the said offer through its communication in August, 1974; and

(c) if so, what are the reasons for the non-implementation of the said offer of parity?

THE MINISTER OF STATE 1 IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) to 1 (c) After the expiry of the agreement with the Federation of Class, I Officers' Association in March, 1973, negotiations were held between the Management of the LIC and the Federation with a view to arrive at a new agreement of pay scales, adjustment allowance and bonus etc., effective from 1st April, 1973. No agreement was, however, reached.

Promotion of Income-tax Officers (Class II)

1850. SHRI GIAN CHAND TOTU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that 200 Income-tax Officers, Class-II were directly recruited on the basis of a competitive examination and selection by the UPSC sometime back;

(b) whether it is also a fact that in the prospects held out to them at the time of recruitment, it was mentioned that subject to passing the departmental examination and putting in certain minimum years of service, they would be considered for promotion to the posts of Class-I Income-tax Officers and that there were even chances of promotion to the cadre of Assistant Commissioners and Commissioners of Income-tax;

(c) If so, what is the number of Class-II Income-tax Officers promoted so far out of them; and

(d) If the answer to part (c) above be in the negative, what are the reasons for not giving the promised promotions to the Class-II Officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) 192 Income-tax Officers Class II were directly recruited in 1969 and 1970 through selections made by the Union Public Service Commission.

(b) In the advertisement for recruitment, it was mentioned that selected officers will be eligible, subject to fulfilling the conditions of passing the departmental examination and completing certain minimum service, to be considered for promotion to the grade of Income-tax Officer Class I and that prospects of promotion to still higher posts of Assistant Commissioners and Commissioners of Income-tax also exist.

(c) None of the officers has so far been promoted.

(d) Promotion to the grade of Income-tax Officer Class I is made on the basis of selection on merit from amongst those Income-tax Officer Class II who fall in the consideration zone fixed at five times the number of vacancies to be filled, in order of seniority. The Income-tax Officers Class II directly recruited in 1969 and 1970 were not senior enough for inclusion in the zone of consideration for promotion to the grade of Income-tax Officer Class I so far. They will be considered for promotion when according to their seniority they are included in the zone of consideration.

Leaking out of secret information from Government Opium and Alkaloid Factory, Neemuch

1861. SHRI ANANDA PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that management of the Government Opium and Alkaloid Factory at Neemuch, M.P. have allowed the foreign followers of Prajapita Brahmakumar to visit the factory and gather secret information about the techniques and production methods of the factory; and

(b) if so, whether Government have taken any action against these who are responsible for such highly prejudicial activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Report received by Government from the General Manager of the Government Opium and Alkaloid Factory Neemuch, shows that a group of persons which included four foreign nationals visited the factory on 1-3-1978. During their visit to the Factory, they were escorted by two officers of the Central Industrial Security Force namely the Assistant Commandant and the duty officer. All due precautions were taken to ensure that no secret information about the techniques and production methods of the factory was given to them, and

(b) In view of the reply to above, the question of taking any action against any officer does not arise.

Allegations of nepotism against Chairman, IFCI

B62. SHRI RAMANAND YADAV:
SHRI PRANAB MUKHERJEE:
SHRI KALP NATH RAI: SHRI
SHYAMLAL YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the son, daughter and close relations of the Chairman of the Industrial Finance Corporation of India have been employed at handsome salaries in concerns to whom IFCI has given large financial assistance;

(b) whether it is also a fact that his daughter was employed in the concern in which the Chairman was IFCI's nominated Director on the Board of Directors of the company to safeguard the interest of the Corporation and whether she was immediately sent abroad for Training; and

(c) whether the father-in-law of the Chairman's son, immediately after his retirement from Government service has been employed in a lucrative job in another concern to whom IFCI has given large loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI ZULFIQARULLA): (a) No, Sir.

(b) No, Sir.

(c) The father-in-law of the Chairman's son, who retired from the Directorate of Advertising and Visual Publicity (DAVP) in 1977 has been working with Modi Spinning & Weaving Mills Co. Ltd. since 1st September, 1977 for coordinating the advertising and publicity work of the company. He secured the job on his own after obtaining the approval of Government.

Resolution of Assam Legislature

1863. SHRI ROBTN KAKATI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received a copy of the resolution adopted by the Assam State Legislative Assembly at its meeting held on the 6th December, 1973 regarding the award by the Seventh Finance Commission; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir.

(b) The substantive recommendations of successive Finance Commissions relating to devolution of taxes and duties to States and grants-in-aid for meeting the gap in their non-Plan revenue account have generally been accepted by Government, having regard to the position accorded to the Commission under the Constitution. While taking decisions on the recommendations of the Seventh Fin-